NOTICE

In Partial modification to the Judicial Assignment at the Principal Seat at Bombay, which had come into effect from 03.01.2022 (Partially Modified w.e.f. 24.01.2022, 14.02.2022, 28.02.2022) it is hereby notified for the information of Advocates and parties appearing in person that the Hon'ble the Chief Justice has been pleased to approve the following partial modifications with effect from **Monday**, **07.03.2022 to 11.03.2022** :

Sr. No.	Present sitting	Assignment	Assignment
1	The Hon'ble Shri Justice A. A. SAYED AND The Hon'ble Shri Justice ABHAY AHUJA (Court Room No. 49)	 APPELLATE SIDE For Admission, hearing, order matters and applications therein: (A) Civil Writ Petitions relating to infrastructure of all Courts in the State of Maharashtra. (B) Civil References. (C) Civil Writ Petitions Relating to Municipal Corporations, Cantonment areas, (excluding Labour /Service matters) and the matters under Maharashtra Regional Town Planning Act, 1966 (M.R.T.P Act) concerning the above areas. (D) Election Matters and Caste Scrutiny matters pertaining to Elections of Municipal Corporations and Cantonments. (E) Family Court Appeals. (F) Civil Writ Petitions relating to Energy and Airports. (G) Civil Writ Petitions relating to Forests. 	 ORIGINAL SIDE For Admission, hearing, order matters and applications therein: (A) Writ Petitions relating to infrastructure of all Courts in Mumbai (B) Civil References. (C) Writ Petitions Relating to Mumbai Municipal Corporation (excluding Labour /Service matters) and the matters under Maharashtra Regional Town Planning Act, 1966 (M.R.T.P Act) concerning the above areas. (D) Election Matters and Caste Scrutiny matters pertaining to Elections of Mumbai Municipal Corporations. (E) Writ Petitions relating to Energy and Airports. (F) Writ Petitions relating to Forests.
2	The Hon'ble Shri Justice PRASANNA B. VARALE AND The Hon'ble Shri Justice S. M. MODAK (Court Room No. 40)	APPELLATE SIDE For Admission, hearing, order matters and applications therein: (A) Criminal Writ Petitions / Applications for quashing of FIR, C.R.,Charge Sheet and order directing investigation under section 156(3) of the Cr. PC. (except those assigned to other Courts). (B) All other Criminal work not assigned to other Courts.	ORIGINAL SIDE For Admission, hearing, order matters and applications therein: (A) Writ Petitions relating to Judicial Officers and Candidates for the posts of Judicial Officers.

		 (C) Writ Petitions relating to Furlough, Parole, Remission and Commutation of Sentence/Pre- mature release. (D) Preventive Detention Matters. (E) Habeas Corpus Matters and Criminal References. (F) Civil Writ Petitions relating to Judicial Officers and Candidates for the posts of Judicial Officers. 	
3	The Hon'ble Shri Justice SUNIL B. SHUKRE AND The Hon'ble Shri Justice G. A. SANAP (Court Room No. 54)	 APPELLATE SIDE For Admission, hearing, order matters and applications therein: (A) Writ Petitions relating to Education, service matters of teaching and non-teaching staff, including Caste Scrutiny matters except those assigned to other Courts. (B) Civil Writ Petitions relating to Educational Institutions (by or against), except those assigned to other Courts. (C) Civil Work not assigned to other Courts. (D) Contempt Appeals. (E) Civil Writ Petitions relating to resettlement of project affected persons. (F) Civil Writ Petitions relating to Caste scrutiny committee cases not assigned to other Courts. 	ORIGINAL SIDE For Admission, hearing, order matters and applications therein: (A) Writ Petitions relating to Education, service matters of teaching and non-teaching staff, including Caste Scrutiny matters except those assigned to other Courts. (B) Writ Petitions relating to Educational Institutions (by or against), except those assigned to other Courts. (C) Civil Work not assigned to other Courts. (D) Contempt Appeals. (E) Writ Petitions relating to resettlement of project affected persons. (F) Writ Petitions relating to Caste scrutiny committee cases not assigned to other Courts.
4	The Hon'ble Shri Justice K. R. SHRIRAM AND The Hon'ble Shri. Justice N. J. JAMADAR (Court Room No. 13)	APPELLATE SIDE For Admission, hearing, order matters and applications therein: (A) Appeals, References and Applications in Maharashtra VAT, Sales Tax, Foreign Trade (Regulation and Development) Act, 1992 including FERA, FEMA. (B) Appeals, References and Applications under Indirect Taxes under Central Acts. (C) Writ Petitions, Appeals and References under Direct Tax Laws. (D) Chartered Accountant References. (E) Writ Petitions in indirect tax matters under Central Acts and State Acts (including Excise Duty, Customs Duty and Service tax.)	ORIGINAL SIDE For Admission, hearing, order matters and applications therein: (A) Appeals, References and Applications in Maharashtra VAT, Sales Tax, Foreign Trade (Regulation and Development) Act, 1992 including FERA, FEMA. (B) Appeals, References and Applications under Indirect Taxes under Central Acts. (C) Writ Petitions, Appeals and References under Direct Tax Laws. (D) Chartered Accountant References. (E) Writ Petitions in indirect tax matters under Central Acts and State Acts (including Excise Duty, Customs Duty and Service tax.)

		APPELLATE SIDE	ORIGINAL SIDE
5	The Hon'ble Shri Justice	For Admission, hearing, order	For Admission, hearing, order matters
	G. S. PATEL	matters and applications therein:	and applications therein:
		(A) First Appeals.	(A) Writ Petitions relating to
	AND	(B) Civil Writ Petitions relating	Co-operative Societies Acts
		to Co-operative Societies Acts	(Central and State Acts).
	The Hon'ble Shri. Justice	(Central and State Acts).	(B) Writ Petitions not assigned to
	MADHAV JAMDAR	(C) Civil Writ Petitions not	other Courts.
		assigned to other Courts.	(D) Writ Petitions relating to Land
	(Court Room No. 24)	(D) Civil Writ Petitions relating	Acquisition Act, 1894 and all other
		to Land Acquisition Act, 1894	matters relating to acquisition and
		and all other matters relating to	requisition of properties.
		acquisition and requisition of	
		properties.	
6	The Hon'ble Shri. Justice	Matters pertaining to Single Bench	s per the Board to be potified separately
	VINAY JOSHI	Matters pertaining to Single Bench, as per the Board to be notified separately.	
	(Court Room		
	No. 22 Annex)		

NOTES (w.e.f. 7th March 2022 onwards) I

The urgent mentioning and placing of the matters pertaining to the A) Division Bench headed by the Hon'ble Shri. Justice S. J. Kathawalla is allowed before the Division Bench headed by the Hon'ble Shri Justice Sunil B. Shukre.

Π

1) Applications/petitions for review/clarification of the orders or Speaking to the Minutes of the Orders passed by the Division Bench of which the presiding Judge is not available and the companion Judge of the Division Bench is sitting single be placed before the Division Bench consisting of Hon'ble Shri Justice Sunil B. Shukre and the companion Judge of the former Division Bench.

2) The Applications/Petitions for review/clarification of the orders or Speaking to the Minutes of the orders passed by the Division Bench of which both the Judges are not available may be placed before the Division Bench headed by the Hon'ble Shri Justice Sunil B. Shukre.

Dated this the 28th day of February 2022

By Order,

Sd/-(Sachin B. Bhansali) Prothonotary & Sr. Master, High Court, O.S. Bombay.

Sd/-(V. R. Kachare) Registrar (Judl-I), High Court, A.S., Bombay.